

ITEM NO.14

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.9997/2022

(Arising out of impugned final judgment and order dated 13-05-2022 in CMW No.23323/2019 passed by the High Court of Judicature at Allahabad)

JIGYASA TIWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With I.R. and IA No.80237/2022-EXEMPTION FROM FILING O.T. and IA No.80235/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr V K Shukla, senior counsel appearing on behalf of the petitioner submits that:

- (i) On 26 June 2019, the petitioner had expressly stated in her communication to the authorities that she held an NCC 'B' certificate (which did not make her eligible to secure a reserved seat) and hence requested that her enrollment in the NCC quota may be removed (Annexure P-10); and
- (ii) As a matter of fact, Annexure P-11 would indicate that thereafter the petitioner was shown as an unreserved candidate without any sub category; and
- (iii) The petitioner who was admitted to the Motilal Nehru College, Prayagraj and has completed three years of her MBBS studies, should not be displaced from pursuing the course, at this stage.

2 Issue notice, returnable on 15 July 2022.

3 Dasti, in addition, is permitted.

4 Pending further orders, no adverse steps shall be taken against the petitioner on the basis of the impugned judgment of the High Court dated 13 May 2022 dismissing the writ petition under Article 226 of the Constitution.

5 List the Special Leave Petition on 15 July 2022.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master